

(b) and (c). According to the Provident Fund authorities, annual statement of accounts upto the year 1979 80 have been issued to the Provident Fund Subscribers of the two mills. The accounts for the subsequent years could not be compiled so far for want of requisite returns from the management of the two mills. Action is now being taken to obtain the wanting returns through the Provident Fund Inspectors. Further action to issue the statement of accounts will be taken on receipt of the requisite returns. Since the delay in the issue of statement of accounts is due to non-submission of the prescribed returns by the employers, the question of any official being at fault, etc. does not arise.

Increases in Rates of Electricity

1414. SHRI BABURAO PARANJPE : Will the Minister of ENERGY be pleased to state :

(a) State-wise rates for consumers of electricity (light and fan) during (i) March 1977, (ii) March 1979 (iii) January 1980 and (iv) December, 1983 ; and

(b) the increases made in the above charges alongwith their dates and the revenue thus raised each time during (i) March 1977—February 1979, (ii) March 1979—December 1979 and (iii) January 1980—December 1983 ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Statement showing the State wise rates for consumers of Electricity (lights and fans) during (i) March, 1977 (ii) March, 1979 (iii) January 1980—December, 1983 and the percentage increase made in the above charges alongwith the dates of revision of tariff is given in Statement-I laid on the Table of the House. [Placed in Library. See No. LT-7841/84]. Based on the information received from State Electricity Boards, a statement showing the annual revenue realised from domestic consumers during the period 1977-78 to 1982-83 is given in Statement-II laid on the Table of the House. [Placed in Library. See No. LT-7841/84]

Revenue earnings of Coal India Ltd. from stock yard operations in Madhya Pradesh

1415. SHRI SHIVENDRA BAHADUR SINGH : Will the Minister of ENERGY be pleased to state :

(a) the total revenue earnings of the Coal India Limited from the Stock Yard Operations in Madhya Pradesh till 1st August, 1983 and the earning from 1st August, 1983 till 31st January, 1984 by rail-borne movements ;

(b) which Stock Yard in Madhya Pradesh gave the maximum revenue earning to Coal India Limited till 1st August, 1983 and whether that Stock Yard is operating to day; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) The total revenue earnings of Coal India Ltd. from the stockyard operations in Madhya Pradesh till 31.7.83 in respect of road-borne coal was Rs. 30.40 lakhs. The revenue earnings from 1st August '83 to 31st October '83 was Rs. 14.81 lakhs in respect of Rail-borne movement. There was no rail movement to the stockyards in Madhya Pradesh before the 1st August, 1983. The data for the months of November '83, December '83 and January '84 will be collected and laid on the Table of the House.

(b) Indore stockyard in Madhya Pradesh gave maximum revenue earnings to Coal India Ltd. till August, 1983. This stockyard is in operation and is handling rail-borne coal.

(c) Does not arise.

Separate Law for the Regulation of Retrenchment and Lay-Off

1416. SHRI G.Y. KRISHNAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Central Go-